

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1458
ANSWERED ON:29.07.2015
Criteria for Determining Visa Fee
Mann Shri Bhagwant

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the criteria on the basis of which the visa fees is determined for the citizens of various countries visiting India; and
- (b) the details of the time period for revision of such visa fees?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) Visa fee is determined on the basis of political and reciprocity considerations. A largely uniform visa fee structure, fixed in US Dollars, exists for nationals of most countries since 2008. However for nationals of a few countries, it is higher or lower than this standard fee, due to reasons of reciprocity. In the case of Afghanistan, Argentina, Bangladesh, Democratic People's Republic of Korea, Jamaica, Maldives, Mauritius, Seychelles, South Africa and Uruguay, visas are issued free of charge by both sides, on the basis of bilateral agreements.

(b) There is no fixed timeline for revision of visa fees, which are charged in local currency. The visa fee in terms of local currency is revised if the local currency devalues against the US Dollar by 10 per cent or more. In addition, visa fee revisions may be undertaken from time to time, depending on reciprocity or political considerations.
